

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.76483 of 2016

(Arising out of Order-in-Original No.Commr./B-I/ST-01/2016 dated 27.04.2016
passed by Commissioner of CGST & Central Excise, Bhubaneswar)

M/s Tatwa Technologies Ltd.

(2nd Floor, Plot No.6, Unit III, Kharvel Nagar, Bhubaneswar-751001)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Bhubaneswar

(C.R.Building, Rajaswa Vihar, Bhubaneswar-751007)

Respondent

APPEARANCE :

None for the Appellant

Mr. P.Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75251/2026

DATE OF HEARING : 17 FEBRUARY 2026

DATE OF DECISION : 17 FEBRUARY 2026

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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